

(b) The following issues were mainly discussed :

- (i) Approaches to financing self-help housing programme and significance of ecommunity participation;
- (ii) Transformation of urban scene—New directions towards upgrading squatter settlements.
- (iii) Importance of housing in national economy and approaches to resources mobilisation.
- (iv) Housing strategy for Pakistan's Sixth Five Year Plan.

(c) The visit helped in understanding the problem of shelter in Pakistan and other developing countries.

(d) and (e) Shri Jagmohan visited the following projects :

- (i) Low Income Housing Projects.
- (ii) Kachi Abadi.
- (iii) New Commercial Projects.

(f) In India, there are number of Schemes execution for housing poorer sections of the society and for upgrading the slum and squatter settlements. The approach of Pakistan is more or less similar, to that of India.

(g) Does not arise.

(h) Shri Jagmohan, Lt. Governor of Delhi.

Complaint Against Director CARI A & N Island

9471. SHRI GFORGE FERNANDES : Will the Minister of AGRICULTURE be pleased to state :

(a) whether he has received complaints about the misuse of office and money against the Director of CARI of the ICAR in the Andaman and Nicobar Islands; and

(b) if so, steps being taken in the matter?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) :

(a) and (b) Yes, Sir. Most of the Complaints have been found without substance while others involve minor procedural irregularities. Instructions have been issued about the proper procedure to be followed in such cases. This would ensure that such procedural irregularities are not committed in future.

Consolidation of Holdings in Village Mundka

9472. SHRI D. PATTUSWAMY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that under the consolidation holdings scheme in Mundka village of Delhi many unscrupulous persons including those not residing in the said village have got plots which in many cases are much in excess of their original demands allotted in their name and sold the same after obtaining no objection certificates with the connivance of the revenue officials although clause 21(2) of the consolidation Act has not been given effect to so far; and

(b) if so, the action taken or proposed to be taken against such persons and the revenue officers involved ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) and (b) As reported by the Delhi Administration, under the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948 as extended to Delhi, the scheme of re-partition under section 21(2) is drawn up in consultation with the Village Advisory Committee after taking into consideration the demand of the landowners. The scheme does not take into account whether a landlord is staying in the village or not. In 27 cases, plots of abadi land have been allotted to land-owners in excess of

their demand and in 18 cases without any demand. No permission for sale, or transfer of plot has been given by the consolidation staff. It is likely that transfers have been made under general power of attorney or mutual agreement between the parties. The scheme of repartition has been confirmed due to litigation resorted to by parties.

Orders for cancellation of the allotment in excess of demand or no demand had been passed in 1980-81. Parties have gone in appeal and revision petition against these orders. The question of any action against the revenue staff does not arise at this stage.

Amount Sanctioned to H.P. and Punjab for Development of Fish Breeding Farms

9473. SHRI NIHAL SINGH : Will

the Minister of AGRICULTURE be pleased to state :

(a) the amount sanctioned by Central Government to State Governments of Himachal Pradesh and Punjab for the development of Fish Breeding Farms during the years 1982-83 and 1983-84; and

(b) the details thereof ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) :

(a) and (b) The amount sanctioned by Central Government for the development of fish breeding farms in Himachal Pradesh and Punjab during 1982-83 and 1983-84 is as furnished below :

(Rs. in lakhs)

Sl. No.	Programme	Himachal Pradesh	Punjab
(i)	National Fish Seed Programme.	5.00	Nil
(ii)	Fish Farmers' Development Agencies' fish seed farms.	1.774	9.548
(iii)	Distribution of fish breeding mini-kits to selected fish farmers.	0.30	1.50

The funds for 1983-84 have not yet been released.

राजाधिराज वनस्पति उद्योग, मध्य प्रदेश को आयात लाइसेंस दिया जाना

9474. श्री राम लाल राही : क्या खाद्य और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के शिवानी जिले में राजाधिराज वनस्पति उद्योग ने अपने चालू होने से अब तक वर्ष-वार कितने आयातित तेल और देश में ही उत्पादित तेल की खपत की;

(ख) इस मिल को कौन-कौन सी वस्तुओं के आयात के लिए लाइसेंस दिया गया था; और

(ग) इस मिल पर कितना उत्पाद शुल्क लगाया गया और उसमें से कितना वसूल हो पाया; और तत्सम्बन्धी ब्योरा क्या है ?

खाद्य और नागरिक पूर्ति मन्त्रालय के राज्य मन्त्री (श्री भागवत झा आजाद) :
(क) मैसर्स राजाधिराज इंडस्ट्रीज (पी०) लि०, सेवनी, मध्य प्रदेश द्वारा भेजी गई